IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH.

## JAIPUR.

T.A. No. 237/92

Date of decision: 15.7.93

GYAN SINGH

: Applicant

## **VERSUS**

UNION OF INDIA

: Respondents.

None present on behalf of the applicant.

Mr. K.N. Shrimal

: Counsel for the respondents.

## CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman
Hon'ble Mr. O.P. Sharma, Administrative Member
PER HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER

The applicant filed this suit in the court of learned Additional Munsif, Ajmer City(Est), Ajmer. In Feb.,85, being aggrieved by the order dated 20.8.80 passed against him imposing on him the penalty of reduction to the lowest post as Chargeman Gde A for a period of one year w.e.f. 20.8.80. The charge against him was insubordination. Initially, the suit was returned to him on the ground that he had not complied with the provisions of Section 80 CPC. After he complied with these provisions, the suit was again taken up by the learned Munsif. The suit has been transferred to this Tribunal and has been registered as TA No. 237/92.

- 2. The applicant has also retired from service. We have perused the records. The penalty imposed was after a regular inquiry had been conducted wherein a charge framed against the applicant was established.
- 3. On careful consideration of the records, we do not find any infirmity in the order passed in this case.

  The T.A. is accordingly dismissed, with no order as to costs.

(O.P. SHARMA) Administrative Member

Vice-Chairman